

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
M.A. 18 OF 2024
IN
ORIGINAL APPLICATION NO. 155/2022/EZ

IN THE MATTER OF:

TALAB BACHAO ABHIYAN-TBA

... APPLICANT (s)

VERSUS

GOVERNMENT OF BIHAR & ORS

... RESPONDENT(s)

INDEX

Sr. No.	Particulars of Documents	Annexure	Page No.
1	Affidavit		1-5
2		Annexure R/4	6-12
3		Annexure R/5	13

Place: Kolkata

Filed by:

Date:

Ashok Prasad, Advocate
CENTRAL GOVT. COUNSEL
Mobile: 9883069404
Email id: ashokadvhc@gmail.com



X

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH PATNA

M.A. 18 OF 2024

S.L. No. 2996
Date 25.6.2025

IN

ORIGINAL APPLICATION No. 155/2022/EZ

IN THE MATTER OF:

TALAB BACHAO ABHIYAN-TBA ... APPLICANT (s)

VERSUS

GOVERNMENT OF BIHAR & ORS ... RESPONDENT (s)

REPLY ON BEHALF OF RESPONDENT No. 11 / DRM,
SAMASTIPUR DIVISION, BIHAR FOR THE COMPLIANCE OF THE
ORDER DATED 07/03/2025 AND 16/04/2025

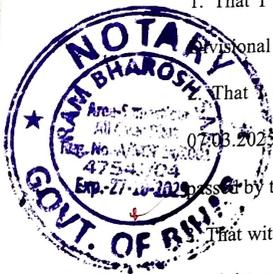
Authorised Under the Notaries Act, 1952
the Notaries Rule 1956 U/s 139 (a) of
P.C. 1908 U/s Sec-333 of the B.N.S.S. 2023

I, Surendra Kumar S/o – C. K. Mishra , Aged -55 years, employed as Divisional Engineer/HQ, East Central Railway, Samastipur, functioning at Bihar, do hereby solemnly affirm and declare as under:

1. That I am duly authorized and competent to swear this affidavit on behalf of Divisional Railway Manager, Samastipur Division, Bihar - 848101 in the above matter.

That I have read and understood the order passed by the Hon'ble NGT dated 07.03.2025, 16.04.2025 and filing this Counter Affidavit in compliance of direction passed by the Hon'ble Tribunal.

That with regard to Para 5 of the order dated 07.03.2025 it is submitted that railway administration has taken immediate necessary action in this matter. STPs of total 175 MLD are planned to be constructed in major development work of Darbhanga station.



X

S.L. No. 2996
Date 25.6.2025

In schedule C of Contract agreement, A 175 MLD capacity Sewage Treatment Plant (STP) is included in the scope of ongoing redevelopment works at Darbhanga Railway Station. The Engineering, Procurement, and Construction (EPC) contract for the project was awarded to M/s Skylark Infra Engineering Pvt. Ltd- ALTIS Holding Corporation, having its office at 1/84, 1st Floor, Sadar Bazar, Delhi Cantt, Delhi-110010, on 15/06/2024. Execution of STP-related works is scheduled to commence after completion of major structural works under the redevelopment project. As it is big project, as such, some time is required to finalise the work. The above work will be completed by January 2028.

Authorized Under the Notaries Act, 1952
the Notaries Rule 1956 w/s 139 (aa) of
C.P.C. 1908 w/s Sec-333 of the D.N.S.S. 2023



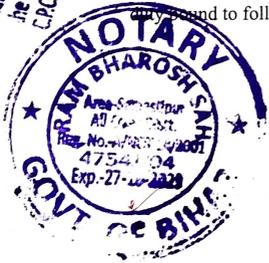
Copy of letter of acceptance dated 15.06.2024 and Schedule 'C' of contract agreement are annexed herewith and marked as annexure R/4 series.

- 4. That with regard to paragraph 6 of the order dated 07/03/2025, it is humbly submitted that Railway did never discharge waste water into Gangasagar Pond. It is located 100 Mtr from LC 25 and about 250 Mtr away from railway track, and there are densely located built up area, between railway track and Gangasagar Pond. It is located 1 km away from the Dharbhanga Railway Station.
- 5. That with regard to paragraph 7 of the order dated 07/03/2025, it is humbly submitted that the mentioned encroachment, are outside the Railway land boundary.

S.L. No. 2996
Date 25.6.2025

6. That in compliance of Hon'ble Tribunal's order dated 16.04.2025, Mr. Narayan Jee Choudhary/Convenor of Talab Bachao Abhiyan/Darbhanga was requested vide office letter No. W/69/Court case status/SPJ/W4/42 dated:12/06/2025 to provide Bank Account details and other documents for paying Rs. 2000/- (Rs. Two thousands only) in his favour. The letter has been communicated to him through speed post, through whatsapp on his mobile No. 9955344811 and by Telephonic call. But till date no response has been taken by him. On receipt of above information Rs. 2000/- will be paid in his Bank Account. It is further submitted that Railway Administration is always ready to follow the order passed by the Hon'ble Tribunal.

Authorised Under the Notaries Act, 1952
The Notaries Rule 1956 of S. 139 (aa) of
C.P.C. 1908 of S. 333 of the B.N.S.S. 2023



Copy of office letter Dated
12.06.2025 is annexed
herewith and marked as
Annexure R/5

- 7. That the deponent craves liberty to make additional submission or file additional affidavits in case need arises during the course of arguments.
- 8. It is therefore respectfully prayed that this Hon'ble Tribunal may be pleased to pass such order/orders as it deem, fit and proper for the ends of Justice.

~~10/06/2025~~
DEPONENT
Div 1/Engineer/HQ
E.C.Rly./Samastipur



S.L. NO. 2096
Date 25.6.2025

VERIFICATION

Authorised Under the Notaries Act, 1956
the Notaries Rule 1956 w/s 139 (a) of
C.P.C. 1908 w/s Sec-333 of the B.A.S. & 2025

Verified at SRS on this 25 of June, 2025, that the contents of the above affidavit are true and correct to the best of my knowledge. No part of it is false and nothing material has been concealed therefrom.

~~DEPONENT~~
25/6/25

Div/Engineer/IO
E.C.Rty./Samastipur

Identified by Me

Advocate
Rishi
25.6.25
Kishan Chand Lal
Advocate
En.No-1263/2001
Civil Court, Samastipur
Mob:-9504441514

Sworn before me on 25 June 25
by Suzendra Kumar
who has been identified by
Kishan Chand Lal
Advocate, Samastipur

Rishi
NOTARY
SAMASTIPUR 25/6/25





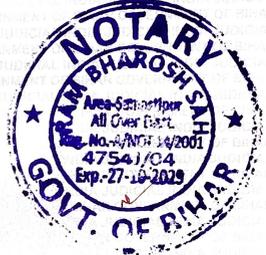
S.L. No. 2996
Date 25.6.2023 15



INDIA JUDICIAL Government of Bihar

e-Court Fee

e-Court Fee Receipt No. : BRECR064C250500026820
 Date & Time : 07-May-2025 02:01 PM
 Name of the ACC/ Registered User : District Co-operative Central Bank, Samastipur
 Location : Civil Court Samastipur
 Name of Applicant : DEPONENT
 e-Court Fee Amount : 100 (One Hundred Rupees Only)



IN 2500830690

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at <https://enibandhan.bihar.gov.in> or using enibandhan Mobile App. Any discrepancy in the details on this Certificate and as available on the website/Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.



EAST CENTRAL RLY

SAMASTIPUR
DIVISION-GATI
SHAKTI
DRM, OFFICE,
SAMASTIPUR,
SAMASTIPUR,
848101
Bihar, India

Letter No: SAMASTIPUR DIVISION-GATI
SHAKTI / SPJ-GSU-SD-DBG / 10497630105539 Dated: 15/06/2024

M/s Skylark Infra Engineering Pvt Ltd -
ALTIS HOLDING CORPORATION
(Joint Venture)

1/84, 1st Floor, Sadar Bazar, Delhi Cantt, Delhi -
110010

Sub: Letter Of Acceptance

- Ref:**
1. Tender No. SPJ-GSU-SD-DBG closing date 26-12-2023 15:00 for Major Upgradation of Darbhanga Railway Station of Samastipur Division of East Central Railway.
 2. Your bid ID **16136030** dated **26/12/2023 12:21** submitted by M/s SKYLARK INFRA ENGINEERING PVT.LTD.-DELHI

The Competent Authority has accepted your offered rates in connection with the subject work. The total cost of the work at the accepted rates works out to Rs. 3359144673.08 (Rupees Three Hundred And Thirty-Five Crore Ninety-One Lakh Fourty-Four Thousand Six Hundred And Seventy-Three Rupees And Eight Paise Only)

A sum of Rs.10000000 deposited as Earnest Money vide IREPS reference ID ME37520905043 has been retained towards initial Security Money for due and faithful fulfillment of the contract, and the balance Security Money will be recovered from the progressive bills @ 6% of the bill amount till it reaches 5% of the contract value in terms of clause 7.5 of EPC Agreement.

You are requested to submit Performance Guarantee in the form as given in Clause 7.1 of EPC Agreement equivalent to 5% of the contract value amounting to Rs. 167957233.65 (Rupees Sixteen Crore Seventy-Nine Lakh Fifty-Seven Thousand Two Hundred And Thirty-Three Rupees And Sixty-Five Paise Only) within 30 days from the date of issue of Letter of Acceptance, valid up to stipulated date of completion plus 60 days so that contract agreement can be executed, and Execute the Agreement within 15(fifteen) days of the submission of Performance Security as per EPC Agreement. Performance guarantec is referred to as performance security in this Agreement.

The entire work shall be completed within 1095 days from the Appointed Date as per Article 26.1 of EPC Agreement Document.



/Appointed date will be as per RFP Document Volume-II (Part-1) EPC Agreement

1: Acknowledgement: As per Clause 3.3.4 of Section 3 of RFP, you are advised to sign and return a copy of the LOA within 7 (seven) days of the receipt of the LOA in acknowledgement.

2: Agreement: It may please be noted that until a formal agreement is executed, this Letter of Acceptance (LOA) shall constitute a binding contract between you and the Railway subject to modification as may be mutually agreed to.

3: This LOA shall be read in conjunction with the Bidding documents. All terms and conditions as stipulated in the Bidding Documents shall be applicable.

4: You are requested to contact Sr.DEN/GS/SPJ and make preparation for the timely implementation of the project.

5: Copy forwarded for information and necessary action please:- (i) GM/ECR (ii) VC/RLDA (iii) ED/GS/Rly.Bd's (iv) CPD/SD (v) Sr.DFM/SPJ (vi) Sr.DEN/GS/SPJ

All Other terms and conditions, as stipulated in the tender documents shall be applicable.

RAMESHWAR SINGH
CPM/Gati Shakti
Digitally Signed
[View Signature Details](#)

Awarded Quantities And Rates

Item Sno.	Item Desc	Item Code	Item Qty	Qty Unit	Unit Rate(Rs)	Escl. (%)	Advt.Value (Rs)	Bid Rate/ Unit Rate	Bid Amount (Rs)
Schedule A-Major Upgradation of Sitamarhi Railway Station (Item Directory - Not Applicable)							3142618274.00		
1	Major Upgradation of Darbhanga Railway Station of Samastipur Division of East Central Railway.			Lump Sum		At Par	3142618274.00		
Schedule Totals									0.00
Total Value							3142618274.00	6.89% Above	3359144673.08
Rebate on Total Value (%)									0.00
Net Bid Value								3359144673.08	

Item Breakup

No break up item added



SCHEDULE-C

(See Clause 2.1)

PROJECT FACILITIES/UTILITIES (SCOPE OF PROJECT)

Without prejudice to the other terms of this Agreement the Contractor shall develop/ redevelop the following services, amenities and facilities as a part of the Project:

Station Development Utilities

Part A: WATER SUPPLY

4. Water supply system shall be developed as per the given drawing provided in Schedule B. This drawing is indicative and for reference the contractor shall calculate, design and develop detailed scope, drawing for water supply for approval of AE, before execution of work.
5. The Contractor shall have to suitably replace / modify / augment the existing water supply system and water supply facility to the extent required as per detailed design. This shall include laying of pipelines, dual plumbing system, underground tanks, water softening plant, chlorine dosing system, pumping stations, internal plumbing system, sanitary installation and installation of new functional meters and their integration with existing system
6. Water supply network to be developed (As per Schedule B) covering new station buildings, platforms, utility buildings, refurbished area, circulating area, outside area including greenery, retained buildings, etc.
7. Internal plumbing system shall be developed for new Station buildings, platforms, utility buildings, refurbished area, circulating area, outside area including greenery, retained buildings, etc.
8. Water supply system for existing station shall be separated yet integrated / connected with station redevelopment project. Moreover, the potable water supply network shall be entirely separate & different (in design & operation) from the non-potable water supply network. The non-potable network shall be met with bore wells & Sewer Treatment Plant
9. The Contractor shall ensure that the decommissioning of existing system shall be done only after the commissioning of new water supply system so that it would not cause any effect on the ongoing station operations, existing quarters, service buildings, passenger area. New water supply system should be connected to 2 No. of New bore wells to be carried out. The output from these borewell shall be minimum 3 l/s each.

- 10. Minimum 01 numbers of Water treatment Plant shall be provided having capacity of 1,50,000 Litres per day at the starting of the supply system. Water treatment plant shall be decided based on the water quality analysis. Water test to be conducted in reference to IS 10500 for all the parameters mentioned. Appropriate water treatment plant based on the study shall be planned with 3 level treatment as necessary. The treatment shall be sub-divided into filtration, advanced filtration and finally disinfection of the complete water supply system.
- 11. Water metering shall be separate for each of the Project Facilities developed as part of Station Development Project. Further, for better water management, meters shall be installed at all the locations which shall help in assessment of leakage and wastage in a particular section of the network.
- 12. The total water demand for various components are as follows (indicative & for reference):

Potable Water Demand (KLD)	Non-Potable Water Demand (KLD)	Total Demand (KLD)
99.82	92.659	211.726

- 13. For the water distribution system, it is proposed to have a grid system of water supply. Required automation shall be incorporated in the design of water supply and provided fully functional by the contractor. The automation shall work on the principle that as soon as the water level in the OHT reaches mid-level, working pumps should start to operate. If the water level reaches high level, the pump should automatically cut-off. If the water level reaches low level, both the working and the stand-by pumps should start operating.
- 14. The existing underground storage reservoirs and Overhead tanks shall be refurbished (as required) and further utilized and incorporated in design of water supply network of the New Assets being constructed. This shall take into consideration that in case of any emergency, the operations at the station can sustain smoothly. The new UG tanks, OH Tanks of storage capacities shall not be less than the following values:

Sr. No.	Description	Storage capacity* (KL)	Remark
1	At Water Utility location for Station complex		

a)	UG tank for raw water, treated water and flushing water (2 Tanks each of – 160 KL) One tank of 200 KL for Fire Water storage.	520	This will serve as balancing tank wherein water coming from Bore well shall be collected in the raw water tanks, treated in the water treatment facility and finally stored in the treated water tanks.
b)	OHT for Water stream (1 tank of 5+20+20+10+5+5+(1+2+2)+10 KL for Domestic tank, 1 tank of 10+5+10+20+10 KL for fire & 1 Tank of 5+10+10+5+5+5+(3+3+3)+5 KL for Flushing water	189	This is for water to be stored and distributed for potable use, non-potable use. The water shall be pumped from the underground water tanks for fire and domestic water tanks. Flushing tanks shall receive the feed from the sewage treatment Plant.

*The above capacity excludes freeboard of 0.5m.

15. Minimum 1 nos. Pumping stations (including civil structure, designing, procuring, installation, testing including commissioning of pumps and associated connections) considered for pumping to drink water stream, chlorination stream and rake filling. All the pumps shall be designed considering 8 hours operations per day with provision for 100% standby capacity. Automation of pumping system should be ensured.
16. For rake washing, separate pumping station shall be planned.
17. Water demand for secondary uses like horticulture, apron washing, flushing etc. shall be met through treated sewage effluent (TSE).
18. Drinking water demand of the station including offices and catering shall be 9.2 KLD for which water treatment plant of appropriate technology shall be provided.
19. Dispenser units with water coolers for potable water supply shall be provided capacity such as platforms, concourse, Buildings etc. wherever drinking water is required for public/passengers and employees. (Ref. Schedule-B)
20. For drinking water system, localized reverse osmosis-based wall mounted unit shall be planned of minimum capacity of 100 LPH along with water coolers of minimum cooling rate of 60 litres per hour and minimum storage of 120 litres. Provision of water coolers at points of Potable Water dispenser, water booths at platforms, building area, shall be done. Innovative, modular, user-friendly water booths shall be proposed at identified locations with approval of AE.

- X
21. Minimum of 12 No. Drinking water points to be planned for platform, 06 no. Points in station building East, 02 no. Points in station building West, 02 no. Point in Arrival building West and 02 no. in concourse. Each point on the platform shall comprise of 8 no. Drinking water taps and 2 no. water coolers as per the above description.
 22. 2 No. of borewell including pumping machinerles needs to be provided for a minimum depth of 300 – 800 feet as per the instruction of AE. Actual numbers of bore shall be per detailed design & same shall be approved by AE
 23. 1 No. of Overhead tank with staging of minimum 1 lakh Gallon capacity to be constructed as a replacement of current steel tanks in Eastern part of the station. Location of OHT shown in drawing No. 161_IS_01_TD_01L04 is tentative. A minimum distance of H+6 meters to be maintained in planning, where H is the total height of OHT. Final location shall be finalized in consultation with AE.

Part B: Sewerage Treatment System

1. Sewerage treatment system for the entire area shall be developed by Contractor. The Contractor shall develop necessary facility for waste water recycling for the wastewater generated from the station area. The given drawing for sewer is indicative & for reference only. The detailed drawing & design shall be developed by the contractor for approval before execution of work.
2. The Contractor shall have to suitably replace/modify/ augment the existing Sewerage system to the extent required as per detailed design including but not limited to laying of collection network, plumbing, reservoirs, Sewage Treatment Plant, connection with existing municipal sewer line for overflow of sewage and pumping stations shall have to be provided by the Contractor. The Contractor shall ensure that replacement / modification/ augmentation shall be done in such a manner so that it would not cause any effect on station operation. Minimum 1 no. Pumping stations (including civil structure, designing, procuring, Installation, testing including commissioning of pumps and associated connections) to be considered for pumping to rake washing and treated sewage effluent UGTs, chlorination stream and rake washing.
3. Sewerage system shall be developed for station building all floors and for platforms, Station Parking, Circulation, Landscaping etc.

4. The sewerage system networking to be developed for station development and redevelopment project, this shall cover station area including platforms, utility land, station building, circulating area, outside area including greenery, retained buildings etc. Integration of new sewerage system should be done with existing sewerage system or old system to be suitably modified so that existing facilities also remain functional.
5. Sewage treatment plant of minimum capacity of 175 KLD capacity shall be provided as per approved specification. Location is shown in relevant drawing. The Contractor shall work out and may suggest use of Compact modular plant with latest technologies
6. Considering various reuses like horticulture, flushing, apron washing etc. and their desired water quality, the sewerage treatment facilities shall be designed to produce a secondary and tertiary effluent having following characteristics:

Inlet Parameter		
Nature of Waste	Sewage	
BOD	300 – 350	Mg/Ltr.
COD	400 to 450	Mg/Ltr.
TSS	200 to 450	Mg/Ltr.
Oil and grease	50-140	Mg/Ltr.
Suspended Solids	250	Mg/Ltr.
pH	6 to 8.5	
Outlet Parameter		
BOD	< 10	Mg/Ltr.
COD	< 30	Mg/Ltr.
TSS	< 10	Mg/Ltr.
Color	Clear/ Unobjectionable	
Oil & Grease	< 5	Mg/Ltr.
Odor	Unobjectionable	
pH	6.5 – 7.5	
NH4-N	< 5	Mg/Ltr.
N-Total	< 10	Mg/Ltr.
Fecal Coliform(MPN/100ml)	< 100	Mg/Ltr.
PO4-P	< 2	Mg/Ltr.

* The Contractor to provide facility as per latest standards applicable during execution

7. The storage capacities of the tanks shall not be less than the following values:

Sr. No.	Description	Storage capacity* in Kilo Liters

~~X~~ Annexure R/5

E.C.Railway

Office of the
Divisional Railway Manager(Engg.)
Samastipur

No.-W/69/Court case status/SPJ/W4/42

Dated:12/06/2025

To,
Narayan Jee Choudhary, Convener of TALAB BACHAO ABHIYAN
C/o- Maithili Sahitya Parishad, Professor colony, Dighi West, Near
Primary School, Darbhanga-846004,Bihar
phone-9955344811

Sub:-M.A No-18 of 2024EZ. In OA No-155/2022/EZ before Hon'ble National Green
Tribunal, Kolkata in the matter of Talab Bachao Abhiyan vs Gov. of Bihar.
Ref:- Order dt 16.04.2025 passed by Hon'ble NGT, EZ/Kolkata in MA-18 of 2024 NGT,
EZ/Kolkata.

In compliance of order under reference (copy enclosed), Divisional Railway Manager
has to pay 2000/- (Two thousand Rupees) in your favour. So, you are request to provide cancel
cheque(in original), self attested PAN and Adhar card,and Bank account details(mandate form
verified by bank) to this office.

for chat 12/6/25
Sr. Divisional Engineer/I
Samastipur
12/06/25

Enclosed: Order dt 16.04.2025 passed by Hon'ble NGT, EZ/Kolkata in MA-18 of 2024 NGT,
EZ/Kolkata

*o/c
Bimal
12/06/25*

